

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 432 OF 2015

LAKSHMI SUMAN

...PETITIONER(S)

VERSUS

N.G.SANJAY (NAMA GOVINDARAJ SETTY SANJAY)

...RESPONDENT(S)

O R D E R

Heard.

Without expressing any opinion on merits, we direct that proceedings in Divorce Petition MC No. 4161 of 2014 titled "N.G. Sanjay (Nama Govindaraj Setty Sanjay) Vs. Lakshmi Suman" on the file of the Family Court at Bangalore (Karnataka) shall stand transferred to the Court of competent Jurisdiction at Warangal, Telangana, for hearing and disposal in accordance with law. If the parties seek mediation the transferee court may explore the possibility of an amicable settlement through mediation. Records shall be sent by court where proceedings are pending to the transferee court forthwith.

The Registry to transmit a copy of this order to the courts concerned. Parties to appear before the transferee Court on Monday, 3<sup>rd</sup> April, 2017.

The transfer petition is, accordingly, allowed  
with the above direction.

.....J.  
[ADARSH KUMAR GOEL]

NEW DELHI  
31ST JANUARY, 2017

.....J.  
[UDAY UMESH LALIT]

ITEM NO.6

COURT NO.11

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G STransfer Petition(s) (Civil) No(s). 432/2015

LAKSHMI SUMAN

Petitioner(s)

VERSUS

N.G.SANJAY (NAMA GOVINDARAJ SETTY SANJAY)  
(with appln. (s) for stay and office report)

Respondent(s)

Date : 31/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Petitioner(s) Dr. Sushil Balwada,Adv.  
Mr. Kulbir Singh Malik,Adv.For Respondent(s) Mr. Manjunath Meled,Adv.  
Ms. Vijayalaxmi Udapudi,Adv.  
Mr. Anil Kumar,Adv.UPON hearing the counsel the Court made the following  
O R D E R

Heard.

The transfer petition is allowed in terms of  
the signed order.(Madhu Bala)  
Court Master  
(Signed order is placed on the file)(Veena Khera)  
Court Master